

ITEM NO.14

Court 3 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 13309/2021

(Arising out of impugned final judgment and order dated 22-04-2021 in WP No. 9717/2019 passed by the High Court Of Karnataka At Bengaluru)

KAVITHA LANKESH

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

( IA No. 68553/2021 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 68551/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 73876/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 68550/2021 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

WITH

SLP(Cr1) No. 5387/2021 (II-C)

(IA No. 87694/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 87695/2021 - EXEMPTION FROM FILING O.T.)

Date : 21-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Huzefa Ahmed, Sr. Adv.  
Ms. Aparna Bhat, AOR

Mr. V. N. Raghupathy, AOR  
Mr. Md. Apzal Ansari, Advocate

For Respondent(s)

Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. Shailesh Madiyal, AOR  
Mr. Sudhanshu Prakash, Adv.  
Ms. Rakhi M., Adv.  
Mr. Vaibhav Sabhrawal, Adv.  
Ms. Sruthi Iyer, Adv.  
Ms. Neha Jain, Adv.

Mr. V. N. Raghupathy, AOR  
Mr. Md. Apzal Ansari, Advocate

UPON hearing the counsel the Court made the following

O R D E R

Arguments concluded.

Judgment reserved.

Counsel for the parties may file their written submissions within one week from today.

(MEENAKSHI KOHLI)  
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)  
COURT MASTER